

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 4th December, 2025.

No. LJ (A) 83/2021/320 - In exercise of powers conferred under sub - section (4) of Section 18 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Governor of Meghalaya is pleased to appoint Miss. Upresia B. Sangma, Advocate as Public Prosecutor/Govt. Pleader in District & Session Court, North Garo Hills District, Resubelpara with immediate effect and until further orders.

Sd/-
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

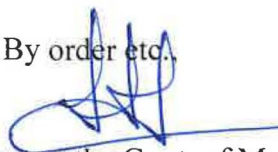
Memo No. LJ (A) 83/2021/320-A,

Dated Shillong, the 4th December, 2025.

Copy forwarded to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong.
3. The Director General of Police, Meghalaya, Shillong
4. The District Magistrate, North Garo Hills District, Resubelpara.
5. The District & Sessions Judge, North Garo Hills District, Resubelpara.
6. The Superintendent of Police, North Garo Hills District, Resubelpara.
7. The Secretary, Resubelpara Bar Association, North Garo Hills District, Resubelpara.
8. The Accountant General (A&E), Meghalaya, Shillong- 793001.
9. Miss. Upresia B. Sangma, Advocate. Charge report of assuming charge as Public Prosecutor/Govt. Pleader along with contact No. should also be furnished to this Department
10. The Treasury Officer, Resubelpara Treasury, Resubelpara
11. Law (B) Department.
12. DEO, Law Department.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.